

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6216
ANSWERED ON:06.05.2003
EXPANDABLE HOUSING SCHEME
RAMESH CHAND TOMAR

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Delhi Development Authority propose to waive off/exempt last 3 instalments out of 10 under the hire-purchase option of Expandable Housing Scheme, 1996;
- (b) if so, the details thereof;
- (c) the amount likely to be refunded to the allottees who have deposited the entire cost of flats under the cash-down option of Expandable Housing Scheme, 1996 particularly in Rohini area, area-wise;
- (d) if not, the reasons therefor;
- (e) the number of allottees who opted for hire-purchase option and who opted for cash-down separately; and
- (f) the number of allottees who have paid their instalments upto date without failure and the number of allottees who failed to deposit their instalments upto date and the penalty imposed thereon by DDA, separately and area-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

(a): No, Sir.

(b)to(d): Question does not arise.

(e)&(f): Under the terms and conditions of the Scheme, the allottees had the option to opt for either hire purchase or cash down basis of payment. The allottees had the further option to switch over from hire purchase to cash down or vice versa at any point of time even after possession of flats. As such, no centralized information of allottees under hire purchase option or cash down option or of the allottees who paid all the instalments up-to-date or otherwise has been maintained. However, out of the 8404 allotments made under Expandable Housing Scheme, 1996, 4902 allotments have been cancelled.